

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1503
ANSWERED ON:09.08.2011
NATIONAL HUMAN RIGHTS COMMISSION
Shekhawat Shri Gopal Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases in which action has been taken suo-moto by the National Human Rights Commission;and
- (b) the number of cases in which action has been taken against the guilty persons?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

- (a): During the last three years, i.e., 2008-09 to 2010-11, National Human Rights Commission (NHRC) had registered 143 cases on the basis of suo moto cognizance.
- (b): NHRC has not recommended action against the guilty persons in any of the 143 registered cases. However, during the above-mentioned period in six cases of proven violation of human rights, the Commission recommended a total monetary relief of Rs.5,35,000/- for the victim/Next of Kin (NOK) of the deceased.